

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 106**

**COMP. APPL/72(CH)2024**  
**And**  
**CP (CAA) No. 28/Chd/Hry/2023**  
**(2<sup>nd</sup> Motion)**

**IN THE MATTER OF:**

**Glen Appliances Pvt. Ltd. & Anr.**

...

**Transferor Company**

**Under Section: 230-232 CA 2013 & 99**

**Order delivered on 14.06.2024**

**CORAM:**

**SHRI. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Aditya Kumar Pandey, CS with Mr. Rajeev R Thakur, CS

**For the RD** : Mr. Vineet Khatri, Company Prosecutor

**ORDER**

Heard the submissions made by the learned counsel for the petitioner. Let a copy of COMP. APPL/72(CH)2024 be served on the office of RD. Office of RD may file their objections, if any, before the next date of hearing, failing which, it will be presumed that RDs office has no objection with regard to now proposed appointed date i.e. 01.04.2024. Let this matter be posted on 09.08.2024.

Sd/-  
**(L. N. GUPTA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**